



2026:KER:73058

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN

&

THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

WEDNESDAY, THE 23RD DAY OF SEPTEMBER 2026 / 1ST ASWINA,

1948

WP (PIL) NO. 147 OF 2026PETITIONER/S:

AMARNATH JOSHI SURENDIRAN
AGED 34 YEARS
455/2, NETHAJI NAGAR 5TH STREET, METTUPALAYAM.,
PIN - 641301

BY PARTY-IN-PERSON AMARNATH JOSHI SURENDIRAN

RESPONDENT/S:

- 1 THE SECRETARY, BAR COUNCIL OF KERALA
BAR COUNCIL BHAVAN, HIGH COURT CAMPUS, KOCHI, PIN
- 682031
- 2 THE SECRETARY , BAR COUNCIL OF INDIA
21, ROUSE AVENUE INSTITUTIONAL AREA, NEAR BAL
BHAWAN, NEW DELHI, PIN - 110002
- 3 THE MEMBER SECRETARY, NATIONAL LEGAL SERVICES
AUTHORITY
B BLOCK, GROUND FLOOR, ADMINISTRATIVE BUILDINGS
COMPLEX, SUPREME COURT OF INDIA, PIN - 110001
- 4 THE MEMBER SECRETARY, KERALA STATE LEGAL SERVICES
AUTHORITY
KERALA STATE LEGAL SERVICES AUTHORITY, ERNAKULAM,
PIN - 682031



5 THE STATE OF KERALA, REP. BY CHIEF SECRETARY
CHIEF SECRETARY, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001

BY ADVS.

SRI.P.RAMAKRISHNAN
SHRI.SHINTO MATHEW ABRAHAM
SMT.VEENA RAVEENDRAN
SRI.ANIL SEBASTIAN PULICKEL
SMT.LEAH RACHEL NINAN
SHRI.MATHEW NEVIN THOMAS
SHRI.KARTHIK RAJAGOPAL
SHRI.KURIAN ANTONY MATHEW
SMT.APARNNA S.
SHRI.NOEL NINAN NINAN
SHRI.ADEEN NAZAR
SHRI.ROHAN MATHEW
SHRI. RAJIT
SHRI.SANTHOSH MATHEW (SR.)

THIS WRIT PETITION (PUBLIC INTEREST LITIGATION)
HAVING COME UP FOR ADMISSION ON 23.09.2026, THE COURT ON
THE SAME DAY DELIVERED THE FOLLOWING:

**J U D G M E N T**

Dated this the 23rd day of September, 2026

Soumen Sen, C.J.

Heard Mr. Amarnath Joshi Surendiran, party in person, Mr. Santosh Mathew, learned Senior Advocate, instructed by Mr. Shinto Mathew Abraham, learned counsel for the 4th respondent, Mr. P. Ramakrishnan, learned counsel for the 1st respondent, Mr. Rajit, learned counsel for the 2nd respondent, and Mr. Biju Meenattoor, learned Senior Government Pleader.

2. The affidavit filed on behalf of the Bar Council of Kerala, disclosing the action taken pursuant to the previous order dated 19th August 2026, is taken on record. However, having regard to the ramifications that may arise if similar instances occur in future, and also in respect of instances occurring after 2021, the Bar Council of Kerala shall update the list of such Advocates from 2021 onwards within eight weeks from date and shall continue to review whether there are any defaults in qualifying the All India Bar Examination. This will not prevent Advocates who have qualified in the meantime from applying for a Certificate of Practice, and the



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list of such Advocates shall also be published by the Bar Council of Kerala. Upon receiving intimation from the Bar Council of Kerala, the Registrar (District Judiciary) shall intimate the learned District Judges, who shall act accordingly.

3. The petition is accordingly disposed of.

**Sd/-
SOUMEN SEN
CHIEF JUSTICE**

**Sd/-
SYAM KUMAR V. M.
JUDGE**

Eb



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APPENDIX OF WP(PIL) NO. 147 OF 2026

PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE COMPLAINT DATED 07.11.2025 (COMPLAINT REFERENCE NO. CR/176/2025) SUBMITTED BY THE PETITIONER BEFORE THE BAR COUNCIL OF KERALA (AND THE EARLIER COMPLAINT CR/144/2025 BEFORE THE BAR COUNCIL OF INDIA), SUBMITTED BY THE PETITIONER AND PRODUCED BEFORE THIS HON'BLE COURT.
- Exhibit P2 TRUE COPY OF THE RTI REPLY DATED 03.02.2026 (NO. KBC/RTI/593/2026) ISSUED BY THE PUBLIC INFORMATION OFFICER, BAR COUNCIL OF KERALA, CONFIRMING NON-CLEARANCE OF AIBE AND ABSENCE OF CERTIFICATE OF PRACTICE FOR ADVOCATE ASHAMOL T M, SUBMITTED BY THE PETITIONER AND PRODUCED BEFORE THIS HON'BLE COURT.
- Exhibit P3 TRUE COPY OF THE CORRESPONDENCE EXCHANGED BETWEEN THE PETITIONER AND NALSA AND KELSA, COMPRISING OF THE PETITIONER'S EMAIL DATED 27.05.2026 AND NALSA'S FORWARDING COMMUNICATION DATED 01.06.2026, SUBMITTED BY THE PETITIONER AND PRODUCED BEFORE THIS HON'BLE COURT.
- Exhibit P4 TRUE COPY OF THE CORRESPONDENCE EXCHANGED BETWEEN THE PETITIONER AND THE CHIEF MINISTER'S OFFICE, GOVERNMENT OF KERALA, COMPRISING PETITIONS DATED 22.05.2026 (DOCKET NO. G2260500877) AND 08.06.2026 (DOCKET NOS. G2260600813 AND G2260600814), AND THE REPLY DATED 20.06.2026 OF THE CHIEF MINISTER'S OFFICE
- Exhibit P5 TRUE COPY OF THE STATUS/DOCKET OF W.P. (C) NO. 12240/2026 (E-FILING NO. EF-HCK-2026-028180) FILED BY THE PETITIONER BEFORE THIS HON'BLE COURT (PENDING), PRODUCED BY THE PETITIONER.
- Exhibit P6 TRUE COPY OF THE RTI REPLY DATED 18.05.2026 ISSUED BY PRASAD KUMAR V R, ADMINISTRATIVE OFFICER & CPIO, BAR COUNCIL OF KERALA (NO. KBC/RTI/2026), ENCLOSING THE 'LIST OF ADVOCATES WHO



HAVE NOT PASSED THE AIBE EXAM (FROM JULY 2010 TO DECEMBER 2021)' DISCLOSING 1,157 ADVOCATES ACROSS KERALA WHO ARE ALL NOT QUALIFIED AS ON 18-MAY-2026, SUBMITTED BY THE PETITIONER AND PRODUCED BEFORE THIS HON'BLE COURT.

Exhibit P7

TRUE COPIES OF CASE STATUS/CNR-VERIFIED COURT RECORDS EVIDENCING APPEARANCE OF FOUR ILLUSTRATIVE ADVOCATES NOT QUALIFIED UNDER THE ADVOCATES ACT, 1961 (AS PER EXHIBIT P6 RTI REPLY), BEFORE THE FAMILY COURT, ALAPPUZHA; THE MUNSIF MAGISTRATE COURT, ADOOR; THE FAMILY COURT, KOZHIKODE; AND THE FAMILY COURT, ETTUMANOOR.